

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 717 of 2020**

**IN THE MATTER OF:**

**Leesa Lifesciences (P) Ltd.**

**...Appellant**

**Versus**

**Dr. S. K. Srihari Raju & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Aaditya Vijay Kumar and Ms. Namrata Mohapatra, Advocates.**

**For Respondents:**

**ORDER**  
**(Through Virtual Mode)**

**27.08.2020:** Having regard to the ground projected and the fact that there was intervention of Second Saturday falling on 14<sup>th</sup> March, 2020 followed by Sunday on 15<sup>th</sup> March, 2020 preventing the Appellant from filing the appeal within the extended period of 45 days, we find that the Appellant filed the appeal on 16<sup>th</sup> March, 2020 which is well within the extended period of 45 days. In arriving at the conclusion in regard to the cause preventing the Appellant we are also influenced by the factum of outbreak of COVID-19 declared as pandemic. Delay of 15 days in filing the appeal is accordingly condoned. I.A. No. 1838 of 2020 is disposed of.

Apart from other issues the question involved in this appeal is whether Respondent No. 1 falls within the definition of 'Financial Creditor' and the transaction in question is a 'Financial Debt'.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **25<sup>th</sup> September, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*